

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1436/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Tech Mahindra Ltd  
V/s  
Reliance Communications Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	ABHISHEK ADKE	Advocate For Operational Creditor	[Signature]
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2.	SARANG BHANAGE -	Authorised Representative of Operational Creditor	[Signature]
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3.	TUSHAD KAKALIA	ADVOCATE For CORPORATE DEBTOR	[Signature]
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**ORDER**

CP No. 1436/I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner's Counsel, the Company  
Petition is hereby **dismissed** as withdrawn.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)